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MCRC-38829-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 8th OF SEPTEMBER, 2025MISC. CRIMINAL CASE No. 38829 of 2025*AYESHA KHAN**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Sanjay Kumar Sharma - Advocate for the applicant.

Shri Hemant Sharma - G.A. for State.

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ORDER

1] They are heard and perused the case diary.

2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita, 2023*/ Section 439 of Cr.P.C. as she is implicated in connection with Crime No.799/2025 registered at Police Station Banganga, District- Indore (MP) for offence punishable under Sections 303(2), 249, 238, 61(2)(a), 111(2)(d), 64, 64(2)(m) & 351(3) of B.N.S., 2023. The applicant is in custody since 27.07.2025.

3] The allegation against the applicant is of harbouring her father Anwar Kadri, who was an accused in connection with a case involving rape and conversion.

4] Counsel has submitted that the applicant happens to be a law student of fourth year in O.P Jindal Law College, and it is alleged that she was helping her father, while he was absconding. It is also submitted that her



father has also surrendered in the trial Court, and in such circumstances, the application deserves to be allowed.

5] Counsel for the State, on the other hand, has opposed the prayer.

6] Having considered the rival submissions, perusal of the case-diary, and taking note of the fact that the father of the applicant has already surrendered, and since the applicant is a law student, presently pursuing her fourth year, this Court finds that her further custody is not required.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand)** with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] Accordingly, the application is **allowed** and **disposed of**.

C.c. as per rules.

(SUBODH ABHYANKAR)
JUDGE